CHAPTER III

POWERS AND DUTIES OF OFFICERS AND EMPLOYEES

The duties and functions of the officers in respect of Law Department are provided in the Law Manuals as adopted from the Assam Law Manuals by the Government of Meghalaya since state hood. Some of these main duties and functions are as follows: -

- 1. The officers act as the adviser and give legal expert opinions to the Government, hence they are known as Law Officers;
- 2. To undertake drafting and vetting of bills, rules, sub-delegation of rules, regulation, office memorandum, and many other types of offices orders;
- 3. To examine, give views and frame comments and views in legal matters that are sought by different departments;
- 4. To aid and assist in preparing and vetting para-wise comments and other courts documents relating to courts case concerning the state;
- 5. To appoint judges and magistrates to subordinate judicial courts as recommended by High Court and to invest powers to them; and

To put into technical shape the project and scheme of legislation.

Designation	Commissioner & Secretar	Commissioner & Secretary Law &Legal Remembrancer	
Powers	Administrative	1.Overall supervision	
	Financial	1. Overall supervision	
	Others	1. Overall supervision	
Duties	1. Overall supervision		

Designation	Additional Secretary & Senior Additional Legal Remembrancer	
Powers	Administrative	1. Allotment of fund/Reappropriation of fund/Surrender of Saving/Advance from CFetc. 2. Constitution of Judicial Academy andother Misc. matters 3. Appointment of PPs, APPs, Addl. PPs, Spl.PPs, Panel Advocate 4. Reconciliation of Accounts 5.Budget 6. Committee formed under the direction of Hon'ble High Court for WP (C) 322 of 2014. Registrar General Vs State Govt. 7. ACPS 8. Elitigation 9. Advocates in High Court & Supreme Court 10.All matters relating to Officers of Law Department. 11. Supreme Court cases 12.Creation of post for the office of (staffs)High Court of Meghalaya/District Courts/Advocate General/Sub-Divisions/Chief Judicial) Magistrates/DeputyCommissioner (Judicial) 13.Retention of posts of the office of HighCourt of Meghalaya/District Courts Advocate General/Senior Advocate General/Senior Advocate General/Senior Sub-Divisions/Chief JudicialMagistrates/DeputyCommissioner (Judicial) 13.Retention of posts of the office of HighCourt of Meghalaya/District Courts Advocate General/Senior Advoca

	Financial Others	Conference 20. All matters relating to the Chief Justice & Judges of High Court including constructions in High Court 21. Purchase, repair, condemnation of the vehicles for the officers of Law Department, Chief Justice, Judges of High Court and District Court. 22. Training on Office Management & office Procedure. Meghalaya Adm. Training Institute. 23. GPF. 22. Furnishing and sanctionapproval of High Court/District Courts/DC (Judl.)/Advocate General Office/Sub-Division 25. Leave, posting and transfer of the staff of Law (A) Department. 26. Matters relating to office of Legal Remembrancer 27. Bills of MSLSA. 28. 14 th & 15 th Finance Commission 29. Centrally Sponsored Schemes 1. Overall supervision
Duties	1. Overall supervision	

Designation	Joint Secretarycum A Draftsman(I)	Joint Secretarycum Additional Legal Remembrancer and Draftsman(I)	
Powers	Administrative	1. Appointment of AG, AAG & other matters (example TEs). 2. Constitution of special Courts 3. PIL No. 3 of 2017 4. Furnishing and sanction approval of High Court/District Courts/D.C.(Judl.)/Advocate General Office 5. Approval of Travel	
		allowances of staff of District Courts/DC (Judl.)/Sub Divisions/Chief Judicial	
		Magistrate.	

		6. Service Book of staffs of District Courts 7. GPF 8. ACPS
		9. Appointment of PPs, APPs/Addl. PPs/Sp.
		PPs/Panel Advocates
		9. Constitution of Judicial Academy and other misc.
		matters.
		10. 14 th & 15 th Finance
		Commission
		11. Centrally Sponsored
		Schemes
		12. E-samiksha
		13. Chief Minister petition.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation Joint Secretar		ry cum Additional Legal Remembrancer and	
Draftsman (II		I)	
Powers	Administrative	1. Medical treatment/reimbursement of the Officers &staff of District & Sessions Judge/Chief Judicial Magistrate 2. Earle Holiday Home 3. Service Book of staff of Subordinate Offices 4. Creation of Data Entry Operators 5. Pension matters of the staff of Subordinate Office 6. 5th Pay Commission 7. The Meghalaya State Litigation Policy 8. Policy/Draft Speech for Republic Day 9. Elitigation 10. Furnishings of residential Quarter of Judicial Magistrates 11. Matters relating to the office of State Law	

		Commissiion 12. LS, RS Question
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Joint Secretary cum Add and Draftsman (III)	itional Legal Remembrancer
Powers	Administrative	1. Appointment of Counsels in Supreme Court. 2. Supreme Court cases. 3. Budget/Renovation and Surrender of Savings 4. Other matters relating to Subordinate office in the Districts 5. Training of Judicial Officer 6. Computerization in Law (A) Department 7. 14 th & 15 th Finance Commission 8. All matters relating to Judges of High Court including construction of High Court 9. The Meghalaya State Litigation Policy 10. Geo-Tagging of Judicial Building – Schemes 11. ACPS Video Conferencing between District and District Jails/Case Informative
		system.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Deputy Secretary-cum Joint Legal Remembrancer (I)	
	Deputy Secretary.	
Powers	Administrative	 All matters relating to the Judicial Officers All matters relating to

		Officer of Law Department 3. Chief Justices, Chief Minister's Conference 4. Centrally Sponsored Schemes 5. Pension matters of the
		staff of Subordinate Office 6. Creation of Contingency
		staff in Judges Bungalow
		7. Fifth pay Commission 8. Judicial Academy
		9. Matters relating to construction of all District
		Courts
		10. Separation of Judiciary
		Grant-in-aid for Law
		Colleges and Bar
		Associations
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Deputy Secretary-c	Deputy Secretary-cum Joint Legal Remembrancer (II)	
		-	
Powers	Administrative	1. Appointment of AG, AAG & other matters (example TEs) 2. Constitution of Special Courts 3. All matters relating to Remembrancer Office 4. Leave, posting and transfer of the staff of Law (A) 5. Appointment of PPs/Addl. PPs/APPs /Panel Advocate & Special PPs 6. Bills of office of Meghalaya State Legal Services Authority 7. RTI Law (A) 8. Elitigation 9. Chief Minister petition 10. Furnishing and sanction approval of High Court/District Court/DC (Judl.)/Advocate General office 11. Approval of Travel Allowances of staff of District Courts/D.C.(Judl.)/Sub Divisions/Chief Judicial Magistrate	

		12. Matters relating to Subordinate office in the Districts (quarterly allotment of funds to all the Divisions) Any other matter which has not
		been allotted to any officers.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Under Secretary cum Deputy Legal Remembrancer(I)	
Powers	Administrative	1. Visit of VIP & Bills of
		VIP
		2. Fifth Pay Commission
		3. Earle Holiday Home
		4. Dedicated Cell
		5. 14 th & 15 th Finance
		Commission
		6. All matters relating to
		Judges of High Court
		including construction in
		High Court
		7. Matters relating to
		construction of all District
		Courts / High Court and
		separation of Judiciary.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Under Secretary cum	Deputy Legal Remembrancer (II)
Powers	Administrative	1. Training of Judicial
		Officers & Officers of Law
		Department
		2. Purchase, repair,
		Condemnation of the vehicles
		for the officers of Law
		Department, Chief Justice,
		Judges of High Court and
		District Court
		3. Training on office
		Management & office
		Procedure, Meghalaya

		Admv. Training Institute 4. Creation of post for the
		office of High Court/District
		Courts/Advocate General/
		Sub-Division
		5. Retention of posts in the
		office of High Court/District
		Courts/Advocate General/
		Sub-Divisions/D.C.
		(Judicial), PP Offices
		6. E-samiksha
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Law Officer (I)	
Powers	Administrative	1. Computerization of
		Law(A) Department.
		2. GPF
		3. Furnishing of Residential
		Quarters of Judicial
		Magistrates.
		4. Chief Justice & Chief
		Minister's Conference
		5. Matters relating to the
		office of Law Commission
		6. Visit of VIPs
		7. For Dedicated Cell
		regarding issues concerning
		Khasi Hills, Jaintia Hills and
		Ri-Bhoi Districts including
		Sub-Divisions
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Law Officer (II)	Law Officer (II)	
Powers	Administrative	1. Training of Judicial	
		Officers	
		2. E-Samiksha.	
		3. Chief Minister Petition.	
		4. Lok Sabha Questions	
		5. Rajya Sabha Questions	
		6. All Matters relating to	
		Judicial Officers.	
		7. For Dedicated Cell	
		regarding issues concerning	

		Garo Hills District including Sub-Divisions
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	1. Overall supervision	

Designation	Law Officer (III)	
Powers	Administrative	1. Matters relating to Judicial
		Academy.
		2. Matters relating to e-
		prosecution applications in
		Meghalaya.
		3. Matters relating to General
		Elections, Meghalaya
		Questions.
		4. Constitution of Special
		Courts.
		5. Matters relating to Judicial
		Academy.
	Financial	
	Others	
Duties		

Designation	Law Officer (IV)	Law Officer (IV)	
Powers	Administrative	1. Matters relating to	
		Assembly Questions.	
		2. CP GRAMS.	
		3. Matter relating to	
		conference/meeting outside	
		the State.	
		4. I.T Cadre – High Court.	
		5. Matter relating to	
		National-e-Vidhan.	
	Financial		
	Others		
Duties			

Designation	Law Officer (V)	
Powers	Administrative	1. Matters relating to training
		by Sambodhi
		Communications.
		2. Matters relating to
		National Law University,

		Meghalaya.
		3. Fast Track Court/PFMS.
		4. Upgradation of Post in
		Law Department.
		5. New Shillong Township
		Dev. Agency, regarding.
	Financial	
	Others	
Duties		

Designation	Law Officer (VI)	Law Officer (VI)	
Powers	Administrative	 Grant-in-aid National Award for e-governance. Matter relating to payment of court/POCSO. Matter relating to NITI Aayog. Meghalaya Higher Judicial Service Rules. 	
	Financial		
	Others		
Duties			

Designation	Superintendent	
Powers	Administrative	1. Overall Supervision of the
		Department for smooth
		functioning of the
		Department.
		2. Recording of Annual
		Confidential Report of the
		Staff of Law(A) Department
		3. Maintaining the Leave
		Record of the Officers as
		well as the staff of the
		Law(A) Department.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties	To supervise and coordinate	
	works in the department for	
	the smooth functioning	

2. Duties and function of Staff in Law (A) Department

Designation	Assistant Superintend	ent
Powers	Administrative Administrative	1. Empanelment of Advocates in Supreme Court. 2. Supreme Court cases. 3. Implementation of direction of Supreme Court. 4. 14 th Finance Commission 5. Misc. matters not allotted to others. 6. 15 th Finance Commission 7. Any other subjects not allotted to other staff. 8. Investment of Power to Judicial Officers. 9. Conveyance Allowance of Judicial Officers. 10. Appointment of Law/ Judicial Officers 11. Confirmation of Law Officers. 12. Promotion of Officers of Law Department. 13. Services Rule/Meghalaya Higher Judicial Service Rules/Meghalaya Judicial Service. 14. Appointment of Panel Advocates in Supreme Court. 15. D.A of Judicial Officers/ judges of Supreme & High Court. 16. Dearness Relief of Retd. Judges of Supreme Court & High Court. 17. Revision of Pay Rules for Judicial Officers. 18. Benefits of Retd. Judges. 19. Centrally Sponsored Scheme/Geotagging/Nyaya Vikas/Fast track spl. Court. 20. CP GRAMS. 21.E-Samiksha & training by Sambodhi Communications. 22. Matters relating to LTC of all the Staff and Officers of

		24. Pension cases to AG,
		Leave encashment etc.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties		

Designation	Upper Divisional Assistant (I)	
Powers	Administrative	1. Medical Treatment/Re- imbursement of the staff of the District & Sessions Judge, Shillong/Chief Judicial Magistrate, Shillong/Advocate General's Office/High Court of Meghalaya and all District Court. 2. Matters relating to infrastructure of Judiciary in Garo Hills 3. Opening of a Sub-Head receipts & expenditures 4. Reconciliation of Accounts. 5. Budget (BEAMS and e- proposal) 6. Construction works/Infrastructure East/West Khasi Hills & High Court of Meghalaya. 7. Allotment of fund to High Court and all Subordinate offices. 8. Re-appropriation of fund/Surrender of Saving/Advance from CF/Supplementary Demand. 9. Matters relating to GPF of all Officers. 10. House Rent for Judiciary. 11. Internship in Law Department. 12. All matters relating to MSLC/MSLSA. 13. Miscellaneous matters from other Department.

		14. Any other subjects not allotted to other staff.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties		1. Overall supervision

Designation	nation Upper Divisional Assistant (II)	
Powers	Administrative	1. Matters relating to infrastructure of Judiciary in Jaintia Hills &Ri-bhoi 2. All matters relating to the Judicial Officers 3. Separation of Judiciary. 4. Chief Justices, Chief Minister's Conference 5. Appointment of Counsels in Supreme Court and PPs/APPs/Addl. PPs/Spl. PPs/Panel Advocate in High Court and Subordinate Courts. 6. All matters relating to the Officers of Law Department 7. LS, RS Questions 8. All matters relating to the Chief Justice & Judges of High Court including Retd. Chief Justice/Judges 9. Supreme Court Cases 10. Appointment of AG, AAG and other matters 11. Purchase, repair, condemnation of the vehicles for the Officers of Law Department, Chief Justice, Judges of High Court and District Court. 12. Investment of Power 13. Petrol bills of Judicial Officer 14. PIL matters
		15. Judicial Pay Commission
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties		

Designation	Upper Divisional Assistant (III) - (upgraded post)	
Powers	Administrative	1. Pensions matters of the staff of Subordinate Offices. 2. 5th Pay Commission 3. New Shillong Township. 4. Dedicated Cell 5. TEAC/Bldg. Committee 6. Annual Plan Expenditure Budget. 7. Creation and Retention of post of Staff and other matters relating to High Court of Meghalaya/ District Courts/ O/o Advocate General / Addl. Advocate General. 8. Medical Treatment/ Reimbursement of Judicial Officers and Officers of Law Department. 9. Appointment/Promotion of staff of High Court. 10. Bills of Office expenditure of all District Courts (Misc). 11. Bills/matters of entitlement of all District Courts. 12. All Matters Relating to Fast Track Court.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties		

Designation	Upper Divisional Assistant (IV) - (upgraded post)	
Powers	Administrative	1. Creation and retention of
		Non Gazetted post in the
		Office of District
		Courts/Residential Quarters.
		2. Matters relating to sanction
		and furnishing of theOffice of
		District Courts.
		3. Video Conferencing
		between District Courts and
		District Jails/Case
		Informative System.
		4. Supply of Computer,
		Laptop, Printer to
		HighCourt/District
		Court/Advocate

		1/0
		AdvocateGeneral/Senior
		Govt. Advocate.
		5. RTI
		6. Visit of VIPs & Bills of
		VIPs
		7. Meghalaya State Litigation
		Policy.
		8. Appointment of Public
		Prosecutor/ Govt. Pleader
		etc./Advocate General/ Addl.
		Advocate General/ Sr. Govt.
		Advocate/Govt. Advocate.
		9. TA Bills of Judicial
		Officers and staff of District
		& Sub Divisional Courts.
		10. GPF matters of staff of
		High Court & District & Sub-
		Divisional Courts & of all
		Officers.
		11. Matters relating to
		National University,
		Meghalaya & National Law
		School of India University,
		Bengaluru.
		12. Matters relating to "P.A.
		Sangma Fellowship for legal
		& Policy Research"
		Programme.
		13. Matters relating to
		appointment of staff under
		L.R. Establishment.
	Financial	1. Overall supervision
	Others	1. Overall supervision
Duties		

Designation	Lower Divisional Assistant (l	1)
Powers	Administrative	1. Earle Holiday Home.
		2. Children Education to
		Subordinate office.
		3. Approval for training of
		Officers outside the state.
		4. Training of staff &
		Officers of LAW (A)
		Department
		5. Training of Judicial
		Officers, Public
		Prosecutor/Addl. Public
		Prosecutor and Asst. Public

		Prosecutor.
		6. RTI in LAW (A)
		Department.
		7. Matters relating to
		Meghalaya Administrative
		Training Institute.
		8. Governor's Address/
		Republic Day/Independence
		Day/ Budget Speech.
		9. ACPS/MACPS of all the
		staff of Subordinate Offices.
	Financial	
	Others	
Duties		

Designation	Lower Divisional Assistan	t (II)– Vacant
Powers	Administrative	
	Financial	
	Others	
Duties		

Designation	Grade IV – Peon (I)	
Powers	Administrative	
	Financial	
	Others	
Duties		

Designation	Grade IV – Peon (II) - Vacant	
Powers	Administrative	
	Financial	
	Others	
Duties		